

ACT No. XIII OF 1923.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on
the 16th March, 1923.)

An Act further to amend the Married Women's Property Act, 1874.

III of 1874.

WHEREAS it is expedient further to amend the Married Women's Property Act, 1874; It is hereby enacted as follows:—

1. This Act may be called the Married Women's Property (Amendment) Act, 1923. Short title.

III of 1874.

2. Section 6 of the Married Women's Property Act, 1874, shall be renumbered as sub-section (1) of section 6, and to the said section the following sub-section shall be added, namely:— Amendment of section 6, Act III of 1874.

“(2) Notwithstanding anything contained in section 2, the provisions of sub-section (1) shall apply in the case of any policy of insurance such as is referred to therein which is effected by any Hindu, Muhammadan, Sikh or Jain, in Madras after the thirty-first day of December, 1913, or in any other part of British India after the first day of April, 1923 :

Provided that nothing herein contained shall affect any right or liability which has accrued or been incurred under any decree of a competent Court passed before the first day of April, 1923.”